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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1362/95

DATE OF ORDER : 26-02-1998.

Between :-

G.Laxmaiah Chary

... Applicant

And

1. The Chief General Manager,
Telecommunications, AP Circle,
Dept. of Telecommunications,
Govt. of India, Hyderabad.
2. The District Telecom Engineer,
Karimnagar District,
Dept. of Telecommunications,
Govt. of India,
Karimnagar (AP) - 505 001.
3. The Sub-Divisional Officer,
Telecom, Karimnagar Sub-Division,
Dept. of Telecommunications,
Karimnagar (AP) -- 505 001.

... Respondents

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Counsel for the Applicant : Shri P.Naveen Rao

Counsel for the Respondents : Shri K.Ramulu, Addl.CGSC

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CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : VICE-CHAIRMAN (ERNAKULAM BENCH)

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri A.V.Haridasan, Vice-Chairman).

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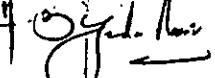
... 2.

(Order per Hon'ble Shri A.V.Haridasan, Vice-Chairman).

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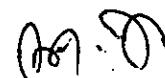
Heard Sri Phaniraj for Sri P.Naveen Rao, counsel for the applicant and Ms.Shyama for Sri K.Ramulu, standing counsel for the respondents.

2. Learned counsel for the applicant states that the applicant is no more interested in prosecuting the matter and the application may be dismissed as withdrawn. Hence the application is dismissed as withdrawn leaving the parties to bear their own costs.


(H.RAJENDRA PRASAD)
Member (A)


(A.V.HARIDASAN)
Vice-Chairman (Ernakulam Bench)

Dated: 26th February, 1998.
Dictated in Open Court.


Deputy Registrar

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